

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* * *

O.A. 658/94.

Dt. of Decision : 8.6.94.

H. Ugandra Raju

.. Applicant

Vs

1. Secretary,
Union Public Service Commission,
Dholpur House,
Shajahan Road,
New Delhi.
2. Union of India, rep. by its
Secretary, Personnel and Training
Department, Central Secretariat,
New Delhi. .. Respondents.

Counsel for the Applicant : Mr. K.P.V. Subba Reddy

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SUDHARSHAN RAO - CHIEF CHARTERMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMIN.)

.. 2

*Sudh
Rao*

O.A.NO.658/94.

Date: 8.6.1994

INTERIM ORDER

)(as per Hon'ble Mr.Justice V.Neeladri Rao, Vice Chairman)(

Heard Sri K.P.V.Subba Reddy, learned counsel for the applicant and Sri N.R.Devaraj, learned Standing Counsel for the respondents.

2. This O.A. was filed praying for a declaration that the action of R-2 in not extending the benefit of 5 years age relaxation to OBCs in Recruitment for Central Services and the consequential order dt. 29.4.1994 of R-1, in rejecting the application of the applicant for Civil Services (Preliminary) Examination 1994 on the ground of over-age is illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution of India and for a consequential direction to the respondents to allow the applicant to appear for the Civil Services (Preliminary) Examination, 1994 by giving age relaxation.

3. The applicant sent the application for Civil Services Examination, 1994 in time (Registered as 199533). The same was rejected on the ground that he crossed 28 years. ~~the maximum age relaxation was to be given to OBCs upto 5 years~~ to OBCs upto 5 years is a matter for consideration in this O.A.

4. ADMIT.

O.A.No.650/94 we feel that it is a case where a similar interim direction has to be given in this case also.

6. R-1, i.e. UPSC is directed to send the Hall-ticket to the applicant so as to enable him to appear for Civil Services (Preliminary) Examination 1994 with Centre at Hyderabad: but

: 3 :

his result on the basis of performance in the above Preliminary Examination should not be declared until further orders of this Bench.

M. R. Rangarajan
(R. Rangarajan)
Member (Admn.)

V. Neeladri Rao
(V. Neeladri Rao)
Vice-Chairman

Dated: 8th June, 1994.
Dictated in open court.

Abhaya
Deputy Registrar (J) CC

Grh.

To
1. The Secretary, U.P.C.C., Lajpat Nagar,
Shajahan Road, New Delhi.
2. The Secretary, Personnel and Training Dept.,
Union of India, Central Secretariat,
New Delhi.
3. The Secretary, U.P.C.C., Lajpat Nagar,
Shajahan Road, New Delhi.
4. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyd.
5. One spare copy.

pvm

*3-2-94
Par 2
J. S. C. M.*

TEMPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 8-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

C.A.NO.

in
65 8/94

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

